- (1) of section 619A of the Companies Act, 1956.--
- (i) (a) Thirty.fifth Annual Report and Accounts of the Indian Drugs and Pharmaceuticals Limited. GiiSrlgaon (Haryana), for the year 199^-96 together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.

[Placed in Library. See No. LT-1418/98].

- (ii)(a) Nineteenth Annual Report and Accounts the of stanistreet Pharmaceuticals Limited, Calcutta, for the year 1996-97, together with the Auditors' Report on the accounts and the comments of the Comptroller and Auditor General of India thereon.
 - (b) Review by Government on the working of the above Company.
- II. Statements (in English and Hindi) giving reasons for the delay in laying, the papers mentioned at (I) above.

[Placed in Library. See No. LT-1417/98]

ANNOUNCEMENT RE. GOVERNMENT LEGISL.4TIVE AND OTHER BUSINESS FOR THE WEEK COMMENCING 27TH **JULY, 1998**

THE MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS (SHRI DILIP RAY): Sir, I beg to announce that the Governemnt business in this House for the next week will consist of-

- 1. Consideration and passing of the Electricity Laws (Amendment) Bill, 1998 as passed by Lok Sabha.
- 2. Discussion on the working of the Ministry of Industry.
- 3. Consideration and return of the Beedi Workers Welfare Cess

(Amendment) Bill 1998 as passed by Lok Sabha.

JANARDHANA (Karnataka): Sir. In Delhi the law and order situation collapsed. (Interruptions)

- SHRI S. VIDUTHALAI VIRUMBI (Tamilnadu): Sir, the Law Minister'has written a letter to the Chief Justice of India over the appointments by passing the Prime Minister. (Interruptions)
- श्री स्रेश पचौरी (मध्य प्रदेश): सभापति महोदय, दिल्ली की बिगडती कानून व्यवस्था पर सरकार का ध्यान जाना चाहिए। दिल्ली में आए दिन लूटपाट, इत्यादि की घटनाएं बढ़ रही है। ...(व्यवधान)... गृह मंत्री दिल्ली की इस कानून व्यवस्था पर अपना वक्तव्य दें। ...(व्यवधान)... आए दिन यहां लूटपाट हो रही है। ...(व्यवधान)...
- SHRI V. P. Duraisamy (Tamilnadu): Sir, have you ever seen such a situation? (Interruptions) For the first time in independent India this has been done by passing the Prime Minister. We are demanding his resignation. {Interruption}
- MR. CHAIRMAN: I am asking the Minister of Health if he has to say anything on the point raised? Nothing?
- श्री स्रेश पचौरी: सर, दिल्ली की बिगड़ती कानून व्यवस्था से आम आदमी चिंतित है। ...(व्यवधान)... दिल्ली में आए दिन लूटपाट और हत्याओं का होना, दिल्ली में क्राइम रेट का बढ़ना, हाईकोर्ट का निर्देश देना, यह सारी बातें दिल्ली की कानून व्यवस्था को बताती है। गृहमंत्री जी को इस बारे में वक्तव्य देना चाहिए।

THIRUNAVUKKARASU(Pondicherry): Sir, he has threatened the judges. {Interruptions}

- श्री स्रेश पचौरी: आम आदमी का दिल्ली में जीना दुभर हो गया है। ...(व्यवधान)...
- MR. CHIARMAN: Please go back to yftur
- श्री जितेन्द्र प्रसाद (उत्तर प्रदेश): दिल्ली सरकार को बरखास्त कीजिए। ...(**व्यवधान**)...

श्री सभापतिः लीडर ऑफ द हाउस को बुलाइए। ...(व्यवधान)...

Please call the Leader of the House.

SHRI S. VIDUTHALAR VIRUMBI: Sir, the Law Minister should resign. [Interruptions] He should resign or he should be removed from his 'post [Interruptions] He has denigrated the Judiciary. [Interruptions] Sir, a letter to the Judiciary has been sent by passing the Prime Minister. [Interruptions] He should resign.

SHRI C. P.
THIRUNAVUKKARASU: Sir, the
Prime Minister should sent him out.,,
{Interruptions} Let him resign. We are not
going to tolerate him. {Interruptions}

SHRI S. VIDUTHALAI VIRUMBI: Mr. Chairmaii, Sir, thtf Law Minister shojild reson. He .wrote a letter to the Chief Justice of India rejecting his recommendation for appointment of Judges to the Supreme Court. He has . bypassed the PMO.

डा. (श्रीमती) उर्मिला चिमनभाई पटेल (गुजरात): सर, दिल्ली सरकार को बर्खास्त किया जाए। ...(व्यवधान)...

SHRI C. P.
THIRUNAVUKKARASU: The .-Prime,
Minister should initiate .action .against the
Law Minister. The Law Minister should be
sacked from the Cabinet. He should be asked
to resign. He has bypassed the PMO in regard
to the appointment oSr, Judges to the Supreme
Court.

SHRI V. P. DURAISAMY: The LaW Minister Should be forced to resign, Since Independence, no Law Minister has behaved like this;

श्री सभापतिः मुझे कूछ सुनाई नहीं दे रहा। ...(व्यवधान)...

डा. (श्रीमती) उर्मिला चिमनभाई पटेल: सर, दिल्ली में कोई लॉ एंड आर्डर नहीं है। ...(व्यवधान)...

सर, हाई कोर्ट ने निर्देश दिया है ...(व्यवधान)...

MR. CHAIRMAN: Now, I have heard it. Please, please, please, please, please, let me

deal with the first issue. The point which, you have raised, 1 have heard it. This is regarding the High Court asking the Delhi Government to take steps on curbing lawlessness. I 'ould ask the Government to inform the Home Minister to come here.and 'ay something about'it. '...(Interruptions)...So far as the other report is concerned. I would like to ask the Leader of the House to contact the Goveriiroeiit and find out the situation. That's all.(Interruption)... I wish the Leader of the House had been here.

SHRI -NARENDRA MOHAIR (Uttar Pradesh): Since the matter of law and order situation in Delhi is *suk judice*, could it . be. raised here?....(*Interruptions*)...

MR. CHAIRMAN: Let me deal with it. ...(Interruptions) Let me deal with it. ...(Interruptioiu)...Ltt me deal with it. Mr. Narendra Mohan; it is not a question of the matter being sub judice. The people themselves have gone to the Delhi High Court. So this "question is serioun. I think the Home Minister is concerned about it; and he should take care of it. I would request the Leader of the House to come here and let us know the situation both about this and about the strike by the hospital employees so that Members may know what the situation is.

श्री खान गुफरान जाहिदी (उत्तर प्रदेश): चेयरमैन साहब, उत्तर प्रदेश में 40 फिसदी शहर बिल्कुल अंधेरे में डूबे पड़े हैं।

श्री सभापति : यह स्पेशल मेंशन की बात है।

श्री खान गुफरान जाहिदी: सर, वहां आर्मी वला ली गई है, वहां लोग जेलों में बंद किए जा रहे हैं, सड़ाए जा रहे हैं। हमने इस पर नोटिस दिया है।

MR. CHAIRMAN: Please sit" down. Now, Mr. Sitaram Kesri.